

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Service Tax Miscellaneous Application No.75083 of 2022
(Withdrawal of appeal)**

(On behalf of Appellant)

And

Service Tax Appeal No.78784 of 2018

And

Service Tax Cross Objection No.75347 of 2019

(Arising out of Order-in-Appeal No.335/S.Tax-I/KOL/2018 dated 16.05.2018 passed by Commissioner of CGST & Central Excise, Haldia Commissionerate [Acting as Commissioner (Appeals)], Kolkata.)

Commissioner of CGST & CX, Kolkata North Commissionerate

(GST Bhawan (1st Floor), 180, Shantipally, Rajdanga Main Road, Kolkata-700107.)

...Appellant

VERSUS

M/s. Vikram Solar Private Limited

.....Respondent

(1865, The Chambers, Rajdanga Main Road, Kolkata-700107.)

APPEARANCE

Shri J.Chattopadhyay, Authorized Representative for the Appellant (s)

NONE for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75073-75074/2022

FINAL ORDER NO. 75179/2022

DATE OF HEARING : 4 April 2022

DATE OF DECISION : 4 April 2022

P.K.CHOUDHARY :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of CBEC Instruction under F.No.390/Misc/116/2017-JC dated 22.08.2019.

2. Shri J.Chattopadhyay, learned Authorized Representative appeared on behalf of the Appellant Department and prayed for withdrawal of the Appeal. None appeared on behalf of the Respondent.

3. Accordingly, the prayer of the Revenue is allowed and the Appeal is dismissed as withdrawn. Cross Objection, filed by the Respondent, also gets disposed of.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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